



**Court on its own motion Vs. State of H.P. & others  
alongwith connected matters.**

CWPIL No. 27 of 2019 a/w CWP No.  
5243 of 2022 & CWPIL No. 31 of 2023.

CWPIL No. 27 of 2019

10.11.2023 Present: Mr. R.K. Gautam, Senior Advocate as Amicus Curiae  
with Mr. Sahil Dixit, Advocate.

Mr. Anup Rattan, Advocate General with Mr. Rakesh Dhaulta & Mr. Pranay Pratap Singh, Additional Advocates General and Mr. Arsh Rattan & Mr. Sidharth Jalta, Deputy Advocates General, for respondents no.1 and 3 to 5.

Mr. K.D. Shreedhar, Senior Advocate with Ms. Shreya Chauhan, Advocate, for respondent no.2-NHAI.

Mr. Balram Sharma, Deputy Solicitor General of India, for the respondent-UOI.

CWP No.5243 of 2022

Mr. Umesh Kanwar, Advocate, for the petitioner.

Mr. Anup Rattan, Advocate General with Mr. Rakesh Dhaulta & Mr. Pranay Pratap Singh, Additional Advocates General and Mr. Arsh Rattan & Mr. Sidharth Jalta, Deputy Advocates General, for respondents no.1 to 4.

Mr. K.D. Shreedhar, Senior Advocate with Ms. Shreya Chauhan, Advocate, for respondent no.5-NHAI.

Mr. Balram Sharma, Deputy Solicitor General of India, for the respondent-UOI.

CWPIL No.31 of 2023

Mr. Umesh Kanwar, Advocate, for the petitioner.  
Mr. Anup Rattan, Advocate General with Mr. Rakesh Dhaulta & Mr. Pranay Pratap Singh, Additional Advocates General and Mr. Arsh Rattan & Mr. Sidharth Jalta, Deputy Advocates General, for the respondents State.

Mr. K.D. Shreedhar, Senior Advocate with Ms. Shreya Chauhan, Advocate, for respondent no.6-NHAI.

Mr. Balram Sharma, Deputy Solicitor General of India, for the respondent-UOI.

Mr. R.L. Sood, Senior Advocate with Mr. Aakash Thakur, Advocate, for respondent no. 7.

Status report is filed by the NHAI and the same is taken on record.

Perusal of the status report indicates that the Expert Committee constituted has visited certain areas and has also formulated some advice to be given to the Executing Agencies and that steps are being taken to undo the damage occurred to the National Highways by the NHAI.

We hope and trust that the process continues and as speedily as possible the repair work is done to ensure safety of the persons travelling on the National Highways in question.

The learned Advocate General shall also file a status report as to the repair work being done to the State Highways which have suffered damage as also to the portions of the National Highways, management of which has been entrusted to the PWD Department, by the next date of hearing.

List on **28.12.2023**.

**(M.S. Ramachandra Rao)**  
**Chief Justice.**

**November 10, 2023**  
*(hemlata)*

**(Jyotsna Rewal Dua)**  
**Judge.**

High Court of H.P.